

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 18/82-ALC4/2010 MEETING DATE : 03.08.2010

The Meeting No.18/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 03.08.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri Shaish Kumar, IA, DIPP
3. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
4. Shri M. Mitra, Dy.DCGI, o/o DCGI
5. Shri A.K. Sinha, Asstt. Director, Pharmexcil
1. Shri Krishan Kumar, Dy. DGFT
2. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 16/82 dated 20.07.2010 were ratified by the Committee.

Case No.B-157	M/S Grand Organics Pvt. Ltd.
Norms Committee Meeting No.18/11	F.No.01/82/050/01825/AM07
Meeting Date:03.08.2010	RA.F.No.17/24/040/00084/AM07
Adv.Lic.No.1710001580 dated 15.03.2007	
Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.	

Case No.B-158	M/S Global Calcium Pvt. Ltd.			
Norms Committee Meeting No.18/11	F.No.01/82/050/01455/AM06			
Meeting Date:03.08.2010	RA F.No.07/24/040/00981/AM06			
Adv.Lic.No.0710043619 dated 09.03.2006				
Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Lactobionate	1 Kg.	1.	Lactose	1.227 kg
		2.	Calcium Carbonate	0.397 kg
Calcium Bromolactobionate	1 kg.	1.	Lactose	1.152 kg

		2.	Calcium Carbonate	0.393 kg
Calcium Glubionate	1 kg.	1.	Lactose	0.921 kg
		2.	Calcium Carbonate	0.320 kg

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 24/82 meeting held on 20.09.2006 may be treated as withdrawn.

Case No.B-159	M/S Global Calcium Pvt. Ltd.
Norms Committee Meeting No.18/11	F.No.01/82/050/00389/AM08
Meeting Date:03.08.2010	RA F.No.07/24/040/00862/AM07
Adv.Lic.No.0710051389 dated 24.04.2007	

Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Lactobionate	1 Kg.	1.	Lactose	1.227 kg
		2.	Calcium Carbonate	0.397 kg
Calcium Bromolactobionate	1 kg.	1.	Lactose	1.152 kg
		2.	Calcium Carbonate	0.393 kg
		3.	Hydrobromic Acid	0.607 kg
Calcium Glubionate	1 kg.	1.	Lactose	0.921 kg
		2.	Calcium Carbonate	0.320 kg

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 15/82 meeting held on 08.07.2008 may be treated as withdrawn.

Case No.B-160	M/S Global Calcium Pvt. Ltd.
Norms Committee Meeting No.18/11	F.No.01/82/050/00392/AM08
Meeting Date:03.08.2010	RA F.No.07/24/040/00052/AM07
Adv.Lic.No.0710051438 dated 26.04.2007	

Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Gluconate	1 Kg.	1.	Dextrose Mono Hydrate	1.273 kg
Calcium Lactate Gluconate	1 kg.	1.	Calcium Lactate	0.623 kg

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 19/08 meeting held on 22.08.2007 may be treated as withdrawn.

Case No.B-161	M/S Global Calcium Pvt. Ltd.			
Norms Committee Meeting No.18/11	F.No.01/82/050/00934/AM06			
Meeting Date:03.08.2010	RA F.No.07/24/040/00643/AM06			
Adv.Lic.No.0710041499 dated 09.03.2006				
Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ferrous Lactate	1 Kg.	1.	Lactic Acid	1.200 kg
Magnesium Lactate	1 kg.	1.	Lactic Acid	1.204 kg
Zinc Lactate Anhydrous	1 kg.	1.	Lactic Acid	0.778 kg
Calcium Lactate Gluconate	1 kg	1.	Lactic Acid	0.451 kg
Magnesium Lactate Gluconate	1 kg	1.	Lactic Acid	0.2457 kg
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 24/82 meeting held on 20.09.2006 may be treated as withdrawn.				

Case No.A-21	M/S Yasho Industries Pvt. Ltd.			
Norms Committee Meeting No.18/11	F.No.01/82/162/00653/AM10			
Meeting Date:03.08.2010	RA.F.No.03/95/040/01440/AM06			
Adv.Lic.No.0310370235 dated 07.03.2006				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/88/2004/Ch.II dated 07.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Octylated Diphenylamine (OCD Powder/Flakes)	1kg.	1.	Diphenylamine	0.405 kg
		2.	Di-Isobutylene	0.680 kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

Case No. A-22	M/S Intas Pharma Ltd.

Norms Committee Meeting No.18/11	F.No.01/82/162/205/AM10
Meeting Date: 03.08.2010	RA F.No.08/24/040/00007/AM10
Adv.Lic.No.0810079232 dated 09.04.2009	
Committee considered case as per agenda and observed that the firm was requested to furnish the copy of Master Batch Formula, but they have furnished the copy of Master Batch Record. It was, therefore, decided to call for again the copy of Master Batch Formula from firm. Accordingly, case was deferred for 28.09.2010.	

Case No.C-17	M/S Sarna Chemicals Pvt. Ltd.			
Norms Committee Meeting No.18/11	F.No.01/82/162/01087/AM10			
Meeting Date:03.08.2010				
Committee considered case as per agenda and observed that there are two manufacturers of 4-(2-Chloro Ethylsulfonyl) Butyric Acid (XAZ Base) viz.M/S Sarna Chemicals Pvt. Ltd. and and M/S Mahavir Synthetics out of which the data of M/S Mahavir Synthetics is not available. Committee, therefore, in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/48/2008-Ch.II dated 08.07.2010 and in consultation with technical authority present in meeting decided to fix SION for the export product 4-(2-Chloro Ethylsulfonyl) Butyric Acid (XAZ Base) as per details below:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-(2-Chloro Ethylsulfonyl) Butyric Acid (XAZ Base)	1 Kg.	1.	Gamma Butyrolactone	0.665 kg
		2.	2-Mercapto Ethanol	0.691 kg
Necessary Public Notice may be issued with the approval of DGFT for publication of SION.				

1	Case No.:3/32/82-ALC4/2008	Party Name:D.TOTLA PLASTIC	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Deferred
	HQ File :01/82/050/01178/AM09/	RLA File :03/94/040/00710/AM09/	Lic.No/Date:0310491145 20.10.2008	Defer Date:31.08.2010
	Decision :Committee decided to defer case for 31.08.2010 of comments of Petrochemicals Division of Department of C&PC.			

2	Case No.:30/18/82-ALC4/2010	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved
	HQ File :01/82/050/00573/AM11/	RLA File :31/24/040/00103/AM10/	Lic.No/Date:3110039800 01.09.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/6/2009-Ch.II dated 02.03.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm			

whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Monomethyl Ether of Hydroquinone	1 Kg.	1.	Phenol	1.20 kg
		2.	Dimethyl Sulphate	0.650 kg
		3.	Caustic Soda Flakes	0.415 kg
		4.	Hydrogen Peroxide (50%)	0.610 kg
		5.	Acetone	0.300 kg

RA concerned may take further necessary action as per above decision of NC.

3

Case No.:7/33/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved
HQ File :01/82/050/00635/AM10/	RLA File :03/94/040/00569/AM10/	Lic.No/Date:0310542418 26.10.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2008-Ch.II dated 16.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,4 Dichloro Phenyl Acetyl Chloride	1 Kg.	1.	2,4-Dichloro Benzyl Chloride	1.830 kg
		2.	Sodium Cyanide	0.518 kg
		3.	Toluene	0.513 kg
		4.	Thionyl Chloride	0.670 kg
		5.	Caustic Soda Flakes	0.640 kg

RA concerned may take further necessary action as per above decision of NC.

4

Case No.:6/18/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved
HQ File :01/82/050/00549/AM11/	RLA File :03/94/040/00973/AM10/	Lic.No/Date:0310558533 04.02.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/15/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxicillin & Clavulanate Potassium for Suspension USP	75 ml pack	1.	Amoxycillin Trihydrate	4.200 gm
		2.	Clavulanate Potassium Syloid	2.3444 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	1.500 gm

		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	100 ml pack	1.	Amoxycillin Trihydrate	5.649 gm
		2.	Clavulanate Potassium Syloid	3.126 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	2.00 gm
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	150 ml pack	1.	Amoxycillin Trihydrate	8.274 gm
		2.	Clavulanate Potassium Syloid	4.6888 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	3.00 gm
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

5	Case No.:25/18/82-ALC4/2010	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved										
	HQ File :01/82/050/00568/AM11/	RLA File :31/24/040/00238/AM10/	Lic.No/Date:3110042613 26.03.2010											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/66/2007-Ch.II dated 20.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>2-Ethyl Hexyl Nitrate</td><td>1 Kg.</td><td>1.</td><td>2-Ethyl Hexanol</td><td>0.765 kg</td></tr> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-Ethyl Hexyl Nitrate	1 Kg.	1.	2-Ethyl Hexanol	0.765 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
2-Ethyl Hexyl Nitrate	1 Kg.	1.	2-Ethyl Hexanol	0.765 kg										

RA concerned may take further necessary action as per above decision of NC.

6

Case No.:3/18/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved	
HQ File :01/82/050/00546/AM11/	RLA File :22/24/040/00060/AM10/	Lic.No/Date:2210009840 31.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/205/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0.01 kg
		4.	Eno Carbon	51.66 gm
RA concerned may take further necessary action as per above decision of NC.				

7	Case No.:29/18/82-ALC4/2010	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Deferred
	HQ File :01/82/050/00572/AM11/	RLA File :31/24/040/00001/AM11/	Lic.No/Date:3110042802 08.04.2010	Defer Date:28.09.2010
	Decision :Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

8	Case No.:8/18/82-ALC4/2010	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved																		
	HQ File :01/82/050/00551/AM11/	RLA File :03/94/040/00053/AM11/	Lic.No/Date:0310570696 22.04.2010																			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(1)2009/Chem Vol-3/113 dated 18.02.2010, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																					
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Secura Moisturizing Lotion (Product Code No.59433400)</td><td rowspan="4">1 Kg.</td><td>1.</td><td>Glyceryl Stearate Drewmulse 200 K Fake</td><td>0.0102 kg</td></tr> <tr> <td>2.</td><td>Cetearyl Alcohol + Cletereth 20 Cosmowad J</td><td>0.0153 kg</td></tr> <tr> <td>3.</td><td>Stearic Acid Emersol 132</td><td>0.0204 kg</td></tr> <tr> <td>4.</td><td>Petrolatum White Propet Is</td><td>0.0204 kf</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Secura Moisturizing Lotion (Product Code No.59433400)	1 Kg.	1.	Glyceryl Stearate Drewmulse 200 K Fake	0.0102 kg	2.	Cetearyl Alcohol + Cletereth 20 Cosmowad J	0.0153 kg	3.	Stearic Acid Emersol 132	0.0204 kg	4.	Petrolatum White Propet Is
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Secura Moisturizing Lotion (Product Code No.59433400)	1 Kg.	1.	Glyceryl Stearate Drewmulse 200 K Fake	0.0102 kg																		
		2.	Cetearyl Alcohol + Cletereth 20 Cosmowad J	0.0153 kg																		
		3.	Stearic Acid Emersol 132	0.0204 kg																		
		4.	Petrolatum White Propet Is	0.0204 kf																		

(WPIS)

RA concerned may take further necessary action as per above decision of NC.

9	Case No.:3/10/82-ALC4/2010	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved									
	HQ File :01/82/050/00356/AM11/	RLA File :08/24/040/00321/AM10/	Lic.No/Date:0810088583 27.04.2010										
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting , decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Citric Acid Anhydrous Fine Granular USP Kosher</td><td>1 Kg.</td><td>1.</td><td>Citric Acid 99% purity</td><td>1.01 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Citric Acid Anhydrous Fine Granular USP Kosher	1 Kg.	1.	Citric Acid 99% purity
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Citric Acid Anhydrous Fine Granular USP Kosher	1 Kg.	1.	Citric Acid 99% purity	1.01 kg									
RA concerned may take further necessary action as per above decision of NC.													

10	Case No.:20/18/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved									
	HQ File :01/82/050/00563/AM11/	RLA File :11/24/040/00003/AM11/	Lic.No/Date:1110022292 28.04.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/275/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Prednisolone Sodium Phosphate</td><td>1 Kg.</td><td>1.</td><td>Prednisolone (Prednisolone Base)</td><td>0.90 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Prednisolone Sodium Phosphate	1 Kg.	1.	Prednisolone (Prednisolone Base)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Prednisolone Sodium Phosphate	1 Kg.	1.	Prednisolone (Prednisolone Base)	0.90 kg									
RA concerned may take further necessary action as per above decision of NC.													

11	Case No.:17/8/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Deferred
	HQ File :01/82/050/00206/AM11/	RLA File :05/24/040/00033/AM11/	Lic.No/Date:0510264144 12.05.2010	Defer Date:28.09.2010
	Decision :Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

12	Case No.:9/18/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:18/82-ALC4/2010	Status:Case
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		03.08.2010	Approved	
HQ File :01/82/050/00552/AM11/	RLA File :11/24/040/00004/AM10/	Lic.No/Date:1110022381 12.05.2010		
Decision : Committee considered this case as per agenda and in light of earlier decision taken in 14/82 meeting held on 06.07.2010 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export product	Export Qty.	Sl.No.	Description of import items	Qty. allowed
Hydrocortisone Acetate	1 kg	1.	Hydrocortisone	1.00 kg
RLA concerned may take further necessary action as per above decision of NC.				

13	Case No.:4/10/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Deferred
	HQ File :01/82/050/00357/AM11/	RLA File :08/24/040/00036/AM11/	Lic.No/Date:0810089052 18.05.2010	Defer Date:28.09.2010
	Decision :Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

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Case No.:6/10/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved
HQ File :01/82/050/00359/AM11/	RLA File :09/24/040/00057/AM11/	Lic.No/Date:0910042100 20.05.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/12/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine	1 kg	1.	n-hexane	4.534 kg
		2.	Acetone	0.309 kg
		3.	Carbon Enoanticromos (Activated Carbon)	0.100 kg
		4.	Methylene Chloride	10.439 kg
		5.	2,5-dihydroxy,1,4-dithiane	0.739 kg
		6.	Cytosine	0.955 kg
		7.	Methyl Alcohol (Methanol)	1.235 kg
		8.	Sodium Borohydride	0.480 kg
		9.	Triethylamine (TEA)	2.00 kg
		10.	Trimethtyl Chlorosilane (TMCS)	2.74 kg
		11.	Dimethyl Formamide	0.410 kg
		12.	Glyoxalic Acid 50%	1.80 kg
		13.	Cyclohexane	0.100 kg

	14.	Steam/Thermal Coal	As per Fuel Policy
RA concerned may take further necessary action as per above decision of NC.			

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Case No.:8/10/82-ALC4/2010	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved	
HQ File :01/82/050/00361/AM11/	RLA File :05/24/040/00065/AM11/	Lic.No/Date:0510264635 20.05.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/151/2009-PI-(Norms) dated 05.01.2010 and Production and Consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7 Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1 Kg.	1.	Penicillin G Potassium Ist Crystal	2.85 kg
		2.	2-Mercaptobenzothiazole	0.511 kg
		3.	Iso Propyl Alcohol	1.25 kg
		4.	Methanol	2.00 kg
		5.	Dimethyl Formamide	3.86 kg
		6.	Methylene Chloride	2.09 kg
RA concerned may take further necessary action as per above decision of NC.				

16

Case No.:18/18/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved
HQ File :01/82/050/00561/AM11/	RLA File :03/94/040/00224/AM11/	Lic.No/Date:0310576657 01.06.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/15/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxicillin & Clavulanate Potassium for Suspension USP	75 ml pack	1.	Amoxycillin Trihydrate	4.200 gm
		2.	Clavulanate Potassium Syloid	2.3444 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	1.500 gm
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN	As per packing policy

			(For MGP)	
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	100 ml pack	1.	Amoxycillin Trihydrate	5.649 gm
		2.	Clavulanate Potassium Syloid	3.126 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	2.00 gm
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	150 ml pack	1.	Amoxycillin Trihydrate	8.274 gm
		2.	Clavulanate Potassium Syloid	4.6888 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	3.00 gm
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

17

Case No.:19/18/82-ALC4/2010	Party Name:MERCK LIMITED	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved
HQ File :01/82/050/00562/AM11/	RLA File :03/95/040/00139/AM11/	Lic.No/Date:0310576904 02.06.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/132/2009-PI-III dated 22.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Thiamine Disulfide	1 Kg.	1.	Thiamine Hcl IP/BP/USP (Vit.B1 Hcl)	1.4199 kg
		2.	Sodium Hydroxide Pellets	0.4634 kg
		3.	Potassium hexacyanoferate III GR	0.0022 kg
		4.	Hydrochloric Acid Fuming 37%	0.3356 kg
		5.	Hydrogen Peroxide Solution 35% extra pure	0.2157 kg
		6.	Acetone	0.8702 Ltr.

RA concerned may take further necessary action as per above decision of NC.

18	Case No.:7/18/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Deferred
	HQ File :01/82/050/00550/AM11/	RLA File :03/94/040/00198/AM11/	Lic.No/Date:0310577253 03.06.2010	Defer Date:28.09.2010
	Decision :Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

19	Case No.:12/18/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Deferred
	HQ File :01/82/050/00555/AM11/	RLA File :03/94/040/00228/AM11/	Lic.No/Date:0310577783 08.06.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

20	Case No.:16/18/82-ALC4/2010		Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,		Meet No/Date:18/82-ALC4/2010 03.08.2010		Status:Case Approved	
	HQ File :01/82/050/00559/AM11/		RLA File :03/94/040/00164/AM11/		Lic.No/Date:0310578261 10.06.2010			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/53/2010-Ch.II dated 10.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Camphor USP		1 Kg.	1.	Alpha Pinene		1.15 kg	
RA concerned may take further necessary action as per above decision of NC.								

21	Case No.:13/18/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved	
	HQ File :01/82/050/00556/AM11/	RLA File :03/94/040/00222/AM11/	Lic.No/Date:0310578581 11.06.2010		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/53/2010-Ch.II dated 10.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Camphor USP	1 Kg.	1.	Alpha Pinene	1.15 kg

RA concerned may take further necessary action as per above decision of NC.

22	Case No.:14/18/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Deferred
	HQ File :01/82/050/00557/AM11/	RLA File :03/94/040/00180/AM11/	Lic.No/Date:0310578576 11.06.2010	Defer Date:28.09.2010
Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.				

23

Case No.:15/18/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved	
HQ File :01/82/050/00558/AM11/	RLA File :03/94/040/00220/AM11/	Lic.No/Date:0310578578 11.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2005-Ch.II dated 22.05.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Astrolide in Diethyl Phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrokide content: 62.5% minimum	1 Kg.	1.	Alpha Methyl Styrene	0.500 kg
		2.	Isoamylene	0.380 kg
		3.	Propylene Oxide	0.280 kg
		4.	Para Formaldehyde	0.088 kg
RA concerned may take further necessary action as per above decision of NC.				

24	Case No.:17/18/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved																			
	HQ File :01/82/050/00560/AM11/	RLA File :03/94/040/00169/AM11/	Lic.No/Date:0310578579 11.06.2010																				
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2005-Ch.II dated 22.05.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																							
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Astrolide in Diethyl Phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrokide content: 62.5% minimum</td><td rowspan="4">1 Kg.</td><td>1.</td><td>Alpha Methyl Styrene</td><td>0.500 kg</td></tr> <tr> <td>2.</td><td>Isoamylene</td><td>0.380 kg</td></tr> <tr> <td>3.</td><td>Propylene Oxide</td><td>0.280 kg</td></tr> <tr> <td>4.</td><td>Para Formaldehyde</td><td>0.088 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Astrolide in Diethyl Phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrokide content: 62.5% minimum	1 Kg.	1.	Alpha Methyl Styrene	0.500 kg	2.	Isoamylene	0.380 kg	3.	Propylene Oxide	0.280 kg	4.	Para Formaldehyde	0.088 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																			
Astrolide in Diethyl Phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrokide content: 62.5% minimum	1 Kg.	1.	Alpha Methyl Styrene	0.500 kg																			
		2.	Isoamylene	0.380 kg																			
		3.	Propylene Oxide	0.280 kg																			
		4.	Para Formaldehyde	0.088 kg																			

RA concerned may take further necessary action as per above decision of NC.

25

Case No.:26/18/82-ALC4/2010	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved	
HQ File :01/82/050/00569/AM11/	RLA File :31/24/040/00051/AM11/	Lic.No/Date:3110043544 11.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/6/2009-Ch.II dated 02.03.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Monomethyl Ether of Hydroquinone	1 Kg.	1.	Phenol	1.20 kg
		2.	Dimethyl Sulphate	0.650 kg
		3.	Caustic Soda Flakes	0.415 kg
		4.	Hydrogen Peroxide (50%)	0.610 kg
		5.	Acetone	0.300 kg
RA concerned may take further necessary action as per above decision of NC.				

26	Case No.:10/18/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Deferred
	HQ File :01/82/050/00553/AM11/	RLA File :13/24/040/00007/AM11/	Lic.No/Date:1310032417 14.06.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

27	Case No.:11/18/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Deferred
	HQ File :01/82/050/00554/AM11/	RLA File :13/24/040/00012/AM11/	Lic.No/Date:1310032416 14.06.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

28	Case No.:24/18/82-ALC4/2010	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Deferred
	HQ File :01/82/050/00567/AM11/	RLA File :03/95/040/00196/AM11/	Lic.No/Date:0310579194 17.06.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

29

Case No.:22/18/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved	
HQ File :01/82/050/00565/AM11/	RLA File :03/95/040/00141/AM11/	Lic.No/Date:0310579466 18.06.2010		
Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Brontrifluiride Tetrahydrofuran-Pure BF3-The Pure	1 Kg.	1.	Bronitrifluoride Tetrahydrofuran	1.01 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:28/18/82-ALC4/2010	Party Name:BALAJI AMINES LIMITED	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved	
HQ File :01/82/050/00571/AM11/	RLA File :31/24/040/00054/AM11/	Lic.No/Date:3110043682 21.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/113/2008-Ch.III dated 29.03.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gamma Butyrolactone	1 Kg.	1.	Butanediol	1.16 kg
		2.	GBL Dehydrogenation Catalyst	0.001 kg
RA concerned may take further necessary action as per above decision of NC.				

31

Case No.:21/18/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved	
HQ File :01/82/050/00564/AM11/	RLA File :03/95/040/00067/AM11/	Lic.No/Date:0310580227 23.06.2010		
Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Amino Benzo Tri Fluoride NLT 99.9%	1 Kg.	1.	Ortho Amino Benzotrifluoride NMT 99.5%	1.01 kg
RA concerned may take further necessary action as per above decision of NC.				

32	Case No.:23/18/82-ALC4/2010	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Deferred
	HQ File :01/82/050/00566/AM11/	RLA File :34/24/040/00066/AM11/	Lic.No/Date:3410027335 24.06.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC			

33

Case No.:4/18/82-ALC4/2010	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved	
HQ File :01/82/050/00547/AM11/	RLA File :03/95/040/00197/AM11/	Lic.No/Date:0310580896 28.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/13/2010-PI (Norms) dated 09.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clopidogrel Hcl Bulk Drug	1 kg	1.	L(-) Camphor Sulphonic Acid	0.828 kg
		2.	4,5,6,7-Tetrahydrothieno(3,2,C) Pyridine Hcl (Cyclic Amine Hcl)	1.483 kg
RA concerned may take further necessary action as per above decision of NC.				

34

Case No.:27/18/82-ALC4/2010	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved	
HQ File :01/82/050/00570/AM11/	RLA File :03/95/040/00288/AM11/	Lic.No/Date:0310583891 16.07.2010		
Decision : Committee considered case as per agenda and in light of written comments of Department of C&PC dated 30.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
High Purity Methyl Tertiary Butyl Ether Purity Min. 99.8%	1 kg	1.	MTBE (Methyl Tertiary Butyl Ether) (Purity max.98%)	1.01 kg
RA concerned may take further necessary action as per above decision of NC.				

35	Case No.:1/18/82-ALC4/2010	Party Name:SUPER URECOAT INDUSTRIES	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Deferred
	HQ File :01/82/050/00544/AM11/	RLA File :08/24/040/00112/AM11/	Lic.No/Date:0810090597 19.07.2010	Defer Date:28.09.2010

Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.

36	Case No.:2/18/82-ALC4/2010	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved
	HQ File :01/82/050/00545/AM11/	RLA File :35/24/040/00023/AM11/	Lic.No/Date:3510030970 19.07.2010	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as applied for by the firm. RA concerned may take further necessary action as per above decision of NC.			

37	Case No.:31/18/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved																											
	HQ File :01/82/050/00574/AM11/	RLA File :03/94/040/00337/AM11/	Lic.No/Date:0310584080 19.07.2010																												
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/109/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="7">Hydroxy Chloroquine Sulphate</td><td rowspan="7">1 Kg.</td><td>1.</td><td>EMME</td><td>1.22 kg</td></tr> <tr> <td>2.</td><td>Meta Chloro Aniline</td><td>0.718 kg</td></tr> <tr> <td>3.</td><td>Toluene</td><td>0.702 kg</td></tr> <tr> <td>4.</td><td>Methanol</td><td>5.045 kg</td></tr> <tr> <td>5.</td><td>Hydroxy Novaldiamine</td><td>1.06 kg</td></tr> <tr> <td>6.</td><td>IPA</td><td>1.49 kg</td></tr> <tr> <td>7.</td><td>Methylene Chloride</td><td>2.29 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Hydroxy Chloroquine Sulphate	1 Kg.	1.	EMME	1.22 kg	2.	Meta Chloro Aniline	0.718 kg	3.	Toluene	0.702 kg	4.	Methanol	5.045 kg	5.	Hydroxy Novaldiamine	1.06 kg	6.	IPA	1.49 kg	7.	Methylene Chloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																											
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		6.	IPA	1.49 kg																											
		7.	Methylene Chloride	2.29 kg																											

38	Case No.:37/18/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Deferred
	HQ File :01/82/050/00580/AM11/	RLA File :03/94/040/00324/AM11/	Lic.No/Date:0310584214 20.07.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

39	Case No.:38/18/82-ALC4/2010	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved
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HQ File :01/82/050/00581/AM11/	RLA File :03/95/040/00292/AM11/	Lic.No/Date:0310584221 20.07.2010		
Decision : Committee considered case as per agenda and in light of written comments of Department of C&PC dated 30.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
High Purity Methyl Tertiary Butyl Ether Purity Min. 99.8%	1 kg	1.	MTBE (Methyl Tertiary Butyl Ether) (Purity max.98%)	1.01 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:5/18/82-ALC4/2010	Party Name:AARTI ORGANIC	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved	
HQ File :01/82/050/00548/AM11/	RLA File :08/24/040/00128/AM11/	Lic.No/Date:0810090671 21.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2010-Ch.II dated 05.04.2010 and in consultation with technical authority present in meeting, decided to rettify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Toluidine 5-Sulfonic Acid	1 Kg.	1.	Ortho Toluidine	0.786 kg
		2.	Caustic Soda	0.310 kg
RA concerned may take further necessary action as per above decision of NC.				

41	Case No.:32/18/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Deferred
	HQ File :01/82/050/00575/AM11/	RLA File :05/24/040/00465/AM10/	Lic.No/Date:0510268627 21.07.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

42	Case No.:33/18/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved
	HQ File :01/82/050/00576/AM11/	RLA File :05/24/040/00146/AM11/	Lic.No/Date:0510268632 21.07.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/273/2009-PI (Norms) dated 30.04.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefixime Trihydrate	1 Kg.	1.	7-Amino 3-Vinyl Cephalosporanic acid (AVCA)	0.582 kgA
		2.	Acticarbon (TEA)	0.100 kg
		3.	Acetone	2.528 kg
		4.	2-Mercaptobenzothiazoyl-(Z)-2-(2-aminothiazole-4-yl)-2-(methoxycarbonylmethoxyimino acetate (MICA Easter)	0.82 kg
		5.	Triethylamine (TEA)	0.30 kg
		6.	Ethyl Acetate	0.157 kg
		7.	Methylene Chloride	4.818 kg

RA concerned may take further necessary action as per above decision of NC.

43	Case No.:34/18/82-ALC4/2010	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Deferred
	HQ File :01/82/050/00577/AM11/	RLA File :05/24/040/00147/AM11/	Lic.No/Date:0510268636 21.07.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

44	Case No.:35/18/82-ALC4/2010	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:18/82-ALC4/2010 03.08.2010	Case Deferred
	HQ File :01/82/050/00578/AM11/	RLA File :05/24/040/00151/AM11/	Lic.No/Date:0510268639 21.07.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

45	Case No.:36/18/82-ALC4/2010	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Deferred
	HQ File :01/82/050/00579/AM11/	RLA File :05/24/040/00152/AM11/	Lic.No/Date:0510268642 21.07.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

46	Case No.:39/18/82-ALC4/2010	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Case Deferred
	HQ File :01/82/050/00582/AM11/	RLA File :03/95/040/00277/AM11/	Lic.No/Date:0310584525 22.07.2010	Defer Date:28.09.2010

Decision : Committee decided to defer case for 28.09.2010 for comments of Petrochemicals Division of Department of C&PC.

47	Case No.:40/18/82-ALC4/2010	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Deferred
	HQ File :01/82/050/00583/AM11/	RLA File :03/95/040/00278/AM11/	Lic.No/Date:0310584527 22.07.2010	Defer Date:28.09.2010
Decision : Committee decided to defer case for 28.09.2010 for comments of Petrochemicals Division of Department of C&PC.				

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Case No.:42/18/82-ALC4/2010	Party Name:AARTI ORGANIC	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Approved	
HQ File :01/82/050/00585/AM11/	RLA File :08/24/040/00129/AM11/	Lic.No/Date:0810090702 22.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2010-Ch.II dated 05.04.2010 and in consultation with technical authority present in meeting, decided to rettify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Toluidine 5-Sulfonic Acid	1 Kg.	1.	Ortho Toluidine	0.786 kg
		2.	Caustic Soda	0.310 kg
RA concerned may take further necessary action as per above decision of NC.				

49	Case No.:41/18/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:18/82-ALC4/2010 03.08.2010	Status:Case Deferred
	HQ File :01/82/050/00584/AM11/	RLA File :08/24/040/00123/AM11/	Lic.No/Date:0810090707 23.07.2010	Defer Date:28.09.2010
Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.				

Outside Agenda-I	M/S Atul Ltd.
Norms Committee Meeting No.18/11	F.No.01/82/050/01050/AM10
Meeting Date:03.08.2010	RA F.No.08/24/040/00294/AM10
Adv.Lic.No.0810086114 dated 29.01.2010	
Committee considered the representation of the firm and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CBZ-L-Valine (N-Benzyloxy Valine)	1 Kg.	1.	L-Valine	0.63 kg
		2.	Heptane	1.00 kg
		3.	Benzyl Chloroformate	0.92 kg

The earlier decision taken by NC in its meeting No.47/82 dated 16.02.2010 stands withdrawn.

RA concerned may take further necessary action as per above decision of NC.

Outside Agenda-II	M/S Atul Ltd.			
Norms Committee Meeting No.18/11	F.No.01/82/050/00412/AM10			
Meeting Date:03.08.2010	RA F.No.08/24/040/00102/AM10			
Adv.Lic.No.0810081939 dated 31.07.2009				
Committee considered the representation of the firm and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CBZ-L-Valine (N-Benzyloxy Valine)	1 Kg.	1.	L-Valine	0.63 kg
		2.	Heptane	1.00 kg
The earlier decision taken by NC in its meeting No.42/82 dated 12.03.2010 stands withdrawn.				
RA concerned may take further necessary action as per above decision of NC.				